



**LEGISLATIVE ASSEMBLY OF GOA**

**The Goa Public Health  
(Amendment) Bill, 1989**

**(Bill No. 13 of 1989)**

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**(To be introduced in the Legislative Assembly of Goa)**

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**GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
APRIL, 1989**

The Goa Public Health (Amendment) Bill, 1989

(Bill No. 13 of 1989)

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BILL

*further to amend the Goa Public Health Act, 1985.*

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa Public Health (Amendment) Act, 1989.

(2) It shall come into force at once.

2. *Amendment of section 53.* — In sub-section (1) of section 53 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985).

(i) for clause (v), the following clause shall be substituted namely: —

“(v) should be removed to hospital or other place at which patients suffering from such disease are received for treatment,

the Health Officer may remove such person or cause him to be removed to such hospital or place”;

(ii) for clause (vii) the following shall be substituted namely: —

“(vii) In the case of a person who is found to be positive for acquired imuno deficiency syndrome by serological test, the Government may isolate such person for such period as may be considered necessary and in such Institution or ward thereof as may be prescribed.”;

(iii) in clause (xv) the following proviso shall be inserted at the end, namely: —

“Provided that in the case of an emergency, where blood transfusion is deemed necessary without waiting for the report of ELIZA test, written consent of the patient or guardian or relative shall be obtained before such blood transfusion.”.

### Statement of Objects and Reasons

The disease known as AIDS (Acquired Immuno Deficiency Syndrome) has caused serious concern. Though our Public Health Act, 1985 has certain provisions in this regard, with the passage of time while implementing the provisions of the Act certain difficulties have been experienced. It is, therefore, considered necessary to amend the provisions further.

### Financial Memorandum

Under the proposed Legislation, the duties are to be performed by the existing staff of the Directorate of Health Services and Goa Medical College. No financial implication is involved in this Bill.

Panaji,  
13th April, 1989.

S. H. HAROON  
Minister for Health

Assembly Hall,  
Panaji,  
13th April, 1989.

M. M. NAIK  
Secretary to the Legislative  
Assembly of Goa

(Annexure to Bill No. 13 of 1989)

The Goa Public Health (Amendment) Bill, 1989

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The Goa, Daman and Diu Public Health Act, 1985  
(Act No. 25 of 1985)

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*Section 53(1).* — If it appears to the Health Officer that any person is suffering from an infectious disease, and that such person —

(v) should be removed to a hospital or other place at which patients suffering from such disease are received for treatment, the Health Officer may remove such person or cause him to be removed to such hospital or place.

The Goa Public Health (Amendment) Act, 1987  
(Goa Act No. 7 of 1987)

*Section 53(1).* —

(vii) all persons found to be positive for acquired immuno deficiency syndrome by Serological test shall be immediately isolated in institutions so prescribed for this purpose;

(xv) all the Blood Banks shall send the blood specimen for ELIZA test to the Surveillance Centre of the Goa Medical College and only after obtaining the negative result, it shall be used for the patients".

Assembly Hall,  
Panaji,  
13th April, 1989.

M. M. NAIK  
Secretary to the Legislative  
Assembly of Goa.